

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
JUDICIAL DEPARTMENT**

RSA No. 698 of 1992 (O&M)

Rakesh Mohan Dogra

Versus

Krishan Lal and ors

To,

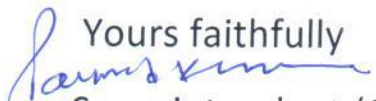
Respondent No. 1- Krishan Lal s/o Sh. Amir Chand resident of Guru Nanak Pura,
Civil Lines, Ludhiana.

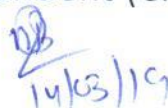
Respondent No. 2- Ram Rang son of Amir Chand resident of Mohalla
Mehmoodpura, Opp. Islamia School, Ludhiana.

Respondent No. 3- Mita Ram son of partapa resident of Gali No. 7, Deep Nagar,
Ludhiana.

Whereas, it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against them to appear in this Court on **23.04.2019(F)** personally or through some one authorized by law to act for him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court this 13.02.2019.

Yours faithfully

Superintendent (Civil-II)


14/03/19